

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BUXA DOOARS TEA CO. (INDIA) LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Buxa Dooars Tea Co. (India) Ltd
2.	Date of incorporation of corporate debtor	29/01/1975
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15491WB1975PLC029843
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: Om Palace Ram Krishna Sarani, Ashrampara, Siliguri, West Bengal, India, 734001
6.	Insolvency commencement date in respect of corporate debtor	12th June, 2026 (The order copy uploaded on the NCLT Website on 15 th June, 2026)
7.	Estimated date of closure of insolvency resolution process	9 th December, 2026 (180 days from the CIRP commencement date i.e., 12 th June, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: cirp.buxadooars@gmail.com
11.	Last date for submission of claims	29th June, 2026 (14 days from the CIRP admission order uploaded i.e., 15 th June, 2026)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Buxa Dooars Tea Co. (India) Ltd on 12th June, 2026 (The order copy uploaded on the NCLT Website on 15th June, 2026).

The creditors of Buxa Dooars Tea Co. (India) Ltd are hereby called upon to submit their claims with proof on or before 29th June, 2026 (14 days from the CIRP admission order uploaded i.e., 15th June, 2026) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Kanchan Dutta
Interim Resolution Professional
Buxa Dooars Tea Co. (India) Ltd (Under CIRP)
Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391

Date and Place: 16th June, 2026, Kolkata

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH

IN THE MATTER OF THE COMPANIES ACT, 2013 AND IN THE MATTER OF SECTIONS 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013 IN THE MATTER OF THE SCHEME OF AMALGAMATION OF S AND T MACHINERY PRIVATE LIMITED (TRANSFEROR COMPANY 1) AND S AND T PLASTIC MACHINES PRIVATE LIMITED (TRANSFEROR COMPANY 2) WITH S AND T ENGINEERS PRIVATE LIMITED (TRANSFEREE COMPANY) AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

CP(CAA)/36/(CHE)/2026 in CA(CAA)/98/(CHE)/2025

S AND T ENGINEERS PRIVATE LIMITED

having its Registered Office at
22/1, Vasanth Nagar, Trichy Road, Singanallur,
Coimbatore – 641 005, Tamil Nadu.

...Petitioner / Transferee Company

NOTICE OF HEARING OF THE PETITION

Petitions under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Amalgamation of S and T Machinery Private Limited (Transferor Company 1) and S and T Plastic Machines Private Limited (Transferor Company 2) with S and T Engineers Private Limited (Transferee Company) and their respective shareholders and creditors were presented by the Transferor Companies and the Transferee Company before the Hon'ble National Company Law Tribunal, Chennai Bench, in the matter of which orders have been pronounced by the Hon'ble NCLT on (27.05.2026 and 04.05.2026) and the said petitions are fixed for hearing on 15.07.2026.

Any person desirous of supporting or opposing the said petitions should send to the Hon'ble Tribunal and/or the Petitioner's advocate notice of his/her intention, signed by his/her advocate, with his/her name and address, so as to reach the Hon'ble Tribunal and/or the Petitioner's advocate within 30 days from the date of this paper publication. Where such person seeks to oppose the petitions, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice.

A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges.

M/s RAMANI & SHANKAR ADVOCATES

Advocate for the Petitioner Companies

Date : 10.06.2026
Place : Coimbatore

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400 013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
9552974, 10147714, TCHHF054400 0100006855	M. S. Sagar G. H. M. S. Madhumita Ghosh	Rs. 27,79,772/- (Rupees Twenty Seven Lakh Seventy Nine Thousand Seven Hundred Seventy Two Only) as on 13-03-2026	09-06-2026

Description of Secured Assets/Immovable Properties: Property No.1 All That Piece Or Parcel Of Residential Flat Measuring 851 Square Feet, Including Super Built Area And Proportionate Share Of Stair Case, Finished With Mosaic Floor At The Second Floor (back Side) Of The Four Storeyed Building Named As Pratiche Apartment, including Proportionate Share Of Land Measuring 6 Kathas 1 Chhatas, Recorded In Khatian No. 5516 And 5517, R. S. Plot No. 9852, 9856 And 9856/14059, J. L. No. 110(88), Situated Within Mouza Siliguri, Pargana Baikunthapur, Police Station Siliguri - 734001, District Darjeeling. Property No. 2 All That Piece And Parcel Of Residential Flat No. C, Middle Portion, Measuring 499 Sq. Ft. On Second Floor, Including Super Built-Up Area, Mosaic Flooring With Undivided Proportionate Share Of Land Measuring 6 Cottah 1 Chhatat Along With Four Storeyed Building Named As Pratiche Apartment Standing Thereon Situated Within Mouza-Siliguri, J.L. No. 110(88), Sheet No. 19, Touzi No. 3(ja), Pargana-baikunthapur, Recorded Under Khatian No. 5516 And 5517, Included In Part Of Plot No.9852,9856,9856/14059 Under Siliguri Municipal Corporation Ward No. Xiv, Within The Jurisdiction Of Police Station Siliguri, District-Darjeeling.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHL054400 0100007035, TCHHF054400 0100008163	Mr. Munshi Lukhram Hansdak, Mrs. Jashna Hansdak	Rs. 27,76,646/- (Rupees Twenty Seven Lakh Seventy Six Thousand Six Hundred Forty Six Only) as on 13-01-2026	10-06-2026

Description of Secured Assets/Immovable Properties: All That Piece or Parcel of A Land Measuring 2 Katha 4 Chhatas Along With 15 Years Old One Storeyed Building Area Measuring 858 Sq. Ft., Recorded Under R.S. Khatian No. 597 Corresponding To L.R. Khatian No. 494, Included In Part of R.S. Plot No. 434 Corresponding To L.R. Plot No. 427, Mouza Dabgram, J.L. No. 02, R.S. Sheet No. 11 And L.R. Sheet No. 111, Pargana-Baikunthapur, P.S. Bhaktinagar, Under Dabgram II Gram Panchayat, Holding No. 10/380, Within The Jurisdiction of Police Station Bhakti Nagar, District Jalpaiguri. The Said Property is Butted And Bounded As Follows: By North : Land of Sudhan Basak; By South : Land of Kanta Roy, By East : 12ft Wide Pucca Road, By West : 6ft Wide Pucca Road

Date : 16/06/2026
Place : SILIGURI, WEST BENGAL

Sd/- Authorised Officer,
For Tata Capital Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BUXA DOORS TEA CO. (INDIA) LTD

S. No.	RELEVANT PARTICULARS
1.	Name of corporate debtor Buxa Doors Tea Co. (India) Ltd
2.	Date of incorporation of corporate debtor 29/01/1975
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, ROC-Kolkata II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U15491WB1975PLC029843
5.	Address of the registered office and principal office (if any) of corporate debtor Registered office address as per the MCA Records: Om Palace Ram Krishna Sarani, Ashrampara, Siliguri, West Bengal, India, 734001
6.	Insolvency commencement date in respect of corporate debtor 12th June, 2026 (The order copy uploaded on the NCLT Website on 15th June, 2026)
7.	Estimated date of closure of insolvency resolution process 9th December, 2026 (180 days from the CIRP commencement date i.e., 12th June, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Kanchan Dutta Reg No: IBI/IPA-001/IP-002022017-18/10391
9.	Address and e-mail of the interim resolution professional as registered with the Board Address: Chatterjee International Centre, 14th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgks.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Chatterjee International Centre, 17th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: cirp.buadoors@gmail.com
11.	Last date for submission of claims 29th June, 2026 (14 days from the CIRP admission order uploaded i.e., 15th June, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Buxa Doors Tea Co. (India) Ltd on 12th June, 2026 (The order copy uploaded on the NCLT Website on 15th June, 2026).

The creditors of Buxa Doors Tea Co. (India) Ltd are hereby called upon to submit their claims with proof on or before 29th June, 2026 (14 days from the CIRP admission order uploaded i.e., 15th June, 2026) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP. Submission of false or misleading proofs of claim shall attract penalties.

Kanchan Dutta
Interim Resolution Professional
Buxa Doors Tea Co. (India) Ltd (Under CIRP)
Reg No: IBI/IPA-001/IP-002022017-18/10391

Date and Place: 16th June, 2026, Kolkata

S. E. RAILWAY – TENDER

Tender Notice No. 114-ELC-G-KGP-26-27-11. For and on behalf of President of India, the Senior Divisional Electrical Engineer (G), S.E. Railway, Kharagpur-721301 invites e-tenders for the following work before 12:00 hrs. on the date mentioned against items.

Description of work : Electrical work for facade lighting arrangement for DIGHA and Betnoti Station under Amrit Station development work. **Tender Value :** ₹ 63,65,547/- . **Bid Security/E.M.D. :** ₹ 1,27,300/- . **Date of Opening :** 26.06.2026. **Cost of Tender Document :** ₹ Nil. **Completion Period :** 75 days from the date of issue of LOA. **Date of Submission :** up to 12:00 hrs. of 26.06.2026. Interested Tenderers may visit website www.ireps.gov.in for full details.

www.ireps.gov.in for full details, description and specification of the tender and submit their bids online. In no case manual tender for this work will be accepted. **Note:** Prospective bidders may regularly visit www.ireps.gov.in to participate in all tenders. (PR-324)

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of undermentioned Trusts under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice. Calling upon the following borrower/guarantor(s)/mortgagor(s) to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Sl. No.	Borrower / Co-Borrower / Guarantors Name	LAN No. / Trust Name / Bank Name	Demand Notice Date and Amount	Possession Date
1)	Borrower: Sajbul Islam Co-Borrower: Rajibul Islam	Loan A/c No. 7118000007727 Arcil-2024C-004-Trust Bandhan Bank	Rs. 14,73,984.96/- (Rupees Fourteen Lakhs Seventy Three Thousand Nine Hundred Eighty Four and Ninety Six Paise Only) as on 09.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 10/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 09.07.2025	Symbolic 11th June 2026

Description of Property : All That Piece And Parcels Of Land Measuring 0.2333 Acres Situated At Mouja: Gobindapur, J.L. No. 34; R.S. Khatian No. 360, L.R. Khatian No. 1361, R.S. Plot No. 176/352, L.R. Plot No. 400, P.S: Domkal, District: Murshidabad, Under Juginda Gram Panchayat, West Bengal, and bounded as follows : North: Khudi Mondal; South: Road; East: Ashadul; West: Road.

2)	Borrower: Bhugol Sekh Co-Borrower: Manuvara Bibi	Loan A/c No. 7118000001018 Arcil-2024C-004-Trust Bandhan Bank	Rs. 12,95,112.6/- (Rupees Twelve Lakhs Ninety Five Thousand One Hundred Twelve and Sixty Paise Only) as on 15.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 16/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 15.07.2025	Symbolic 11th June 2026
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Description of Property : All That Piece And Parcels Of Land Situated At Mouza- Katakubra, J.L. No.30, P.S.- Domkal, District- Murshidabad, Under Raipur Gram Panchayat, In The State Of West Bengal, Comprised Of Khatian No. Sabek-74, L.R.-1371, Plot No.- 1148, Area Of 0.03 Acres and bounded as follows : North: Road; South: Moslem Sk; East: Abul Hossain; West: Ghugol Sk.

3)	Borrower: Mafikul Islam Mondal Co-Borrower: Marjina Bibi	Loan A/c No. 7119000006659 Arcil-2024C-004-Trust Bandhan Bank	Rs. 10,06,502.10/- (Rupees Ten Lakh Six Thousand Five Hundred Ten and Six Paise Only) as on 13.11.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 14/11/2025 together with incidental expenses, cost, charges etc. Notice dated: 28.11.2025	Symbolic 11th June 2026
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Description of Property : All That Piece And Parcels of land measuring 13 decimal be the same or little more or less lying and situated at District: Murshidabad, P.S: Domkal, Mouja: Gobindapur, J.L. No. 34, Touji No. 523, Plot No. 740, Hal Khatian No. 1129, Under Domkal Municipality, West Bengal - 742406. The said property is butted and bounded by (as per deed): North: By Property of Golam, South: By Local Road, East: By Local Road, West: By Property of Nabulul.

4)	Borrower: Ubayed Mondal Co-Borrower: Rubiya Khatun	Loan A/c No. 7019000005344 Arcil-2024C-004-Trust Bandhan Bank	Rs. 12,15,906.35/- (Rupees Twelve Lakhs Fifteen Thousand Nine Hundred Six and Thirty Five Paise Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 15.07.2025	Symbolic 11th June 2026
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Description of Property : All That Piece And Parcel Of Land Admeasuring More Or Less 3 Decimal Situated At Mouja: Garamari, J.L. No. 81, R.S. Dag No. 9164, L.R. Dag No. 10022, L.R. Khatian No. 19092, P.S: Domkal, District: Murshidabad, Under Ghoramara Gram Panchayat, State: West Bengal, and bounded as follows: North: Ejmal Galipath; South: Asrafui; East: Kausar Ali; West: Sariful Islam.

5)	Borrower: Morad Hossain Mia Co-Borrower: Azad Biswas	Loan A/c No. 71180000014903 Arcil-2024C-004-Trust Bandhan Bank	Rs. 11,33,741.84/- (Rupees Eleven Lakhs Thirty Three Thousand Seven Hundred Forty One and Eighty Four Paise Only) as on 17.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 18/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 17.07.2025.	Symbolic 11th June 2026
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Description of Property : All That Piece And Parcels Of Land Measuring 0.045 Acre Recorded In L.R. Khatian No. 1142, R.S. Khatian No. 68, L.R. Plot No. 839, R.S. Plot No. 483, Situated At Mouza Gobindapur, J.L. No. 34, P.S.- Domkal, District- Murshidabad, Under Juginda Gram Panchayat, in State Of West Bengal, and bounded as follows: North: As Per Deed; South: As Per Deed; East: As Per Deed; West: As Per Deed.

6)	Borrower: Ebrahim Shaikh Co-Borrower: Mirajul Sk	Loan A/c No. 71180000012307 Arcil-2024C-004-Trust Bandhan Bank	Rs. 11,18,204.0/- (Rupees Eleven Lakhs Eighteen Thousand Two Hundred Four Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 16.07.2025.	Symbolic 11th June 2026
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Description of Property : All That Piece And Parcels Of Immovable Property Situated At Mouja: Bhatsala, J.L. No. 35, P.S: Domkal, District: Murshidabad, Under Azinganjola Gram Panchayat In The State Of West Bengal, R.S Khatian No. 414, L.R. Khatian No. 8421, R.S. Plot No. 943, L.R. Plot No. 1113, Area: 0.03 Acres and bounded as follows: North: Road; South: Efraj Sk; East: Road; West: Efraj Sk.

7)	Borrower: Samadul Islam Co-Borrower: Sebina Khatun	Loan A/c No. 71180000009913 Arcil-2024C-004-Trust Bandhan Bank	Rs. 11,22,444.59/- (Rupees Eleven Lakhs Twenty Two Thousand Four Hundred Forty Four and Fifty Nine Paise Only) as on 13.11.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 14/11/2025 together with incidental expenses, cost, charges etc. Notice dated: 28.11.2025.	Symbolic 11th June 2026
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Description of Property : All That Piece And Parcel Of Land Measuring About 0.045 Acres, Being A Viti Land Under Mouza Gobindapur, R.S Plot No. 172, L.R Plot No. 417, J.L.No. 34, L.R Khatian No. 353, New Khatian No. 1348, Mouza Station - Domkal, District -Murshidabad, and bounded as follows: North: House Of Alauddin Molla; South: House And Land Of Kalimuddin; East: House Of Faizul; West: House And Land Of Kalimuddin.

8)	Borrower: Abdus Samad Co-Borrower: Rahima Bibi	Loan A/c No. 70180000005213 Arcil-2024C-004-Trust Bandhan Bank	Rs. 14,46,549.01/- (Rupees Fourteen Lakhs Forty Six Thousand Five Hundred Forty Nine and One Paise Only) as on 09.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 10/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 09.07.2025.	Symbolic 12th June 2026
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Description of Property : All That Piece And Parcels Of Land Measuring 0.12 Acre Situated At Mouza - Bishnupur, J.L. No. -44, P.S.- Islampur, R.S. Khatian No. 815, L.R. Khatian No. - 4000/1 4000/2, Plot No. 4995, District - Murshidabad Under Herampur Gram Panchayat, State - West Bengal and bounded as follows: North: As Per Deed; South: As Per Deed; East: As Per Deed; West: As Per Deed.

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

Possession Notice [(Appendix IV) Under Rule 8 (1)]

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S & LOAN/AC No.	DT. OF DEMAND NOTICE	D/S. AMT.	DESCRIPTION OF THE IMMOVABLE PROPERTY	DATE OF POSSESSION
Loan A/c No. LAP3MTH000127372 1. Mr/Mrs. Chandan Kumar 2. Mr/Mrs. Prem Devi At. Ahirwa tola ward no 07, Raaxul 845305, Indian Oil Dipu, East Champaran, Bihar-845305 Also At. Khata No.30, Khesra No. 571, At Mauze-Raxaul, Thana-Raxaul, Thana No-7, Anchal-Raxaul, Dist-East Champaran, Bihar, , , , , 845305	24-02-2026	Rs. 2020479/- (Rupees Twenty lakhs Twenty Thousand Four Hundred Seventy Nine Only) as on 20-02-2026	At-mauza-Raxaul, Thana-Raxaul, Thana No- 7, Khata No- 30, Khesra No- 571, Rakba -2 Dismil Anchal-Raxaul, Indian Oil Dipu, District- East Champaran Bihar. Pin-845305, As Per Investigation North - Rudal Yadav Haalkharidar, South - Raasta 8 Feet, East - Dinesh Sah S/o Lt Ramashish Sah, West - Suresh Sah S/O Lt Babulal Sah, As Per Deed North - Satyanarayan Yadav (Deed) Mohar Raut (Amin) South - Raasta 8 Ft (Deed & Amin) East - Ramashish Sah (Deed & Amin) West – Babulal Sah (Deed) Babulal Sah And Bhalyagram Raut (Amin)	10-06-2026 (POSSESSION)

Place : EAST CHAMPARAN
Date : 10-06-2026

Sd/- AUTHORISED OFFICER,
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

9)	Borrower: Saidul Islam Co-Borrower: Minarul Islam	Loan A/c No. 71190000008656 Arcil-2024C-004-Trust Bandhan Bank	Rs. 12,14,782.2/- (Rupees Twelve Lakhs Fourteen Thousand Seven Hundred Eighty Two and Twenty Paise Only) as on 15.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 16/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 15.07.2025.	Symbolic 12th June 2026
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Description of Property : All That Piece And Parcels Of Property Under Consideration Is A Contained Commercial Cum Residential Land/ Building Situated At J.L. No. 68, Dag No. 395/613, L.R Khatian No. 670, Mouja: Sitanagar, Vill: Sitanagar, P.S. Islampur, District: Murshidabad, Pin- 742308, The Property Comprised Of More Or Less 4.15 Decimal Land Alongwith A Building On Above Land, and bounded as follows : North: As Per Deed; South: As Per Deed; East: As Per Deed; West: As Per Deed.

10)	Borrower: Abdul Jabbar Mandal Co-Borrower: Beduyara Bibi	Loan A/c No. 71190000006669 Arcil-2024C-004-Trust Bandhan Bank	Rs. 11,99,314.69/- (Rupees Eleven Lakhs Ninety Nine Thousand Three Hundred Fourteen and Sixty Nine Paise Only) as on 17.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 18/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 17.07.2025	Symbolic 12th June 2026
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Description of Property : All That Piece And Parcels Of Land Measuring 5.29 Satak Bearing L.R. Khatian No. - 30, Sabek Plot No. 577, L.R. Plot No. - 593, Situated At Mouza - Kuchiamora, J.L. No. - 82, P.S. - Domkal, P.O. - Village Kuchiamora, District - Murshidabad, Under Garamain Gram Panchayat, In The State Of West Bengal and bounded as follows: North: Abdur Razzak Mondal; South: Road; East: Ejmal Road; West: Abul Kalam Azad.

11)	Borrower: Akseid Sekh Co-Borrower: Rabiya Bibi Sekh	Loan A/c No. 71190000007986 Arcil-2024C-004-Trust Bandhan Bank	Rs. 11,28,502.67/- (Rupees Eleven Lakhs Twenty Eight Thousand Five Hundred Two and Sixty Seven Paise Only) as on 13.11.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 14/11/2025 together with incidental expenses, cost, charges etc. Notice dated: 14.11.2025.	Symbolic 12th June 2026
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Description of Property : All That Piece And Parcel Of Land Admeasuring Little More Or Less Of 1 Decimal Being A Land More Or Less Lying And Situated At Mouza: Harandia Chak, R.S. Dag No.: 701, L.R. Dag No.: 701, L.R. Khatian: 3411, Touzi No. -8, J.L. No. - 58, Gram Panchayat: Islampurchak, District: Murshidabad, Ps: Islampur, State: West Bengal and bounded as follows: North: Recommended Road, South: Abdul Mannan, East: Merina Aftar Banu, West: Nurul Hadi Biswas.

12)	Borrower: Hafjul Islam Mia Co-Borrower: Sufiyya Bibi	Loan A/c No. 71180000006198 Arcil-2024C-004-Trust Bandhan Bank	Rs. 10,39,212.08/- (Rupees Ten Lakhs Thirty Nine Thousand Two Hundred Twelve and Eight Paise Only) as on 21.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 22/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 21.07.2025.	Symbolic 12th June 2026
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Description of Property : All That Piece And Parcel Of Immovable Property Situated At District - Murshidabad, P.S. - Islampur, L.R. Khatian No. 3324, Dag No. 838, Mouza - Kasba Goas, J.L. No. 61, Measuring 0.05 Acre and bounded as follows: North: As Per Deed; South: As Per Deed; East: As Per Deed; West: As Per Deed.

13)	Borrower: Sanwaj Alom Mallick Co-Borrower: Umme
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